

The VIT University, Jaipur (Change of Name) Act, 2013 Act 25 of 2013

Keyword(s):

VIT University, Jaipur, Name Change, AICTE, CSIR, Distance Education, Fee, Higher Education, Hostel, Student of the University, Study Centre, UGC

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.



राजस्थान राज—पत्र RAJASTHAN GAZETTE विशेषांक

Extraordinary

साधिकार प्रकाशित

Published by Authority

भाद्र 25, सोमवार, शाके 1935-सितम्बर 16, 2013 Bhadra 25, Monday, Saka 1935–September 16, 2013

भाग 4 (क)

राजस्थान विधान मंडल के अधिनियम।

विधि (विधायी प्रारूपण) विभाग (ग्रुप-2)

अधिसूचना

जयपुर, सितम्बर 16, 2013

संख्या प. 2 (33) विधि / 2 / 2013:—राजस्थान राज्य विधान—मण्डल का निम्नांकित अधिनियम, जिसे राज्यपाल महोदया की अनुमति दिनांक 15 सितम्बर, 2013 को प्राप्त हुई, एतद्द्वारा सर्वसाधारण की सूचनार्थ प्रकाशित किया जाता है।

वी.आई.टी. विश्वविद्यालय, जयपुर (नाम परिवर्तन) अधिनियम, 2013 (2013 का अधिनियम संख्यांक 25)

[राज्यपाल महोदया की अन्मति दिनांक 15 सितम्बर, 2013 को प्राप्त हुई]

वी.आई.टी. विश्वविद्यालय, जयपुर का नाम परिवर्तन करने और वी.आई.टी. विश्वविद्यालय, जयपुर अधिनियम, 2012 में कतिपय संशोधन करने के लिए अधिनियम।

भारत गणराज्य के चौंसठवें वर्ष में राजस्थान राज्य विधान-मण्डल निम्नलिखित अधिनियम बनाता है:-

- 1. संक्षिप्त नाम और प्रारम्भ.- (1) इस अधिनियम का नाम वी.आई.टी. विश्वविद्यालय, जयप्र (नाम परिवर्तन) अधिनियम, 2013 है।
 - (2) यह 7 जून, 2013 को और से प्रवृत्त हुआ समझा जायेगा।
- 2. वी.आई.टी. विश्वविद्यालय, जयपुर का नाम परिवर्तन.- (1) वी.आई.टी. विश्वविद्यालय, जयप्र अधिनियम, 2012 (2012 का अधिनियम सं.11), जिसे इसमें आगे मूल अधिनियम कहा गया है, के

अधीन निगमित वी.आई.टी. विश्वविद्यालय, जयपुर का नाम इस अधिनियम के प्रारम्भ की तारीख से "विवेकानन्द ग्लोबल विश्वविद्यालय, जयपुर" होगा।

- (2) तत्समय प्रवृत्त किसी भी विधि में या किसी भी अनुबन्ध, लिखत या अन्य दस्तावेजों में वी.आई.टी. विश्वविद्यालय, जयपुर के प्रति किसी भी निर्देश को इस अधिनियम द्वारा उस विश्वविद्यालय के यथा परिवर्तित नाम से उसके प्रति निर्देश के रूप में पढ़ा और अर्थान्वित किया जायेगा।
- (3) इस अधिनियम में की कोई भी बात उक्त विश्वविद्यालय की निगमित प्रास्थिति की निरन्तरता पर प्रभाव नहीं डालेगी।
- 3. संशोधन.- (1) इस अधिनियम के प्रारम्भ की तारीख से मूल अधिनियम, अनुसूची में विनिर्दिष्ट विस्तार तक और रीति से संशोधित हो जायेगा।
- (2) उप-धारा (1) के उपबंध, धारा 2 के उपबंधों की व्यापकता पर प्रतिकृत प्रभाव नहीं डालेंगे।
- 4. मूल अधिनियम का प्रोद्धरण.- मूल अधिनियम विवेकानन्द ग्लोबल विश्वविद्यालय, जयपुर अधिनियम, 2012 के रूप में प्रोद्धृत किया जायेगा।
- 5. निरसन और व्यावृत्तियां.- (1) वी.आई.टी विश्वविद्यालय, जयपुर (नाम परिवर्तन) अध्यादेश, 2013 (2013 का अध्यादेश सं. 8) इसके द्वारा निरसित किया जाता है।
- (2) ऐसे निरसन के होते हुए भी, उक्त अध्यादेश द्वारा यथा संशोधित मूल अधिनियम के अधीन की गयी समस्त बातें, कार्रवाइयां या किये गये समस्त आदेश इस अधिनियम द्वारा यथा संशोधित मूल अधिनियम के अधीन किये गये समझे जायेंगे।

अनुसूची (धारा 3 देखिए)

- उद्देशिका.- उद्देशिका में, विद्यमान अभिव्यक्ति "वी.आई.टी. विश्वविद्यालय, जयपुर" के स्थान पर अभिव्यक्ति "विवेकानन्द ग्लोबल विश्वविद्यालय, जयपुर" प्रतिस्थापित की जायेगी।
- धारा 1.- उप-धारा (1) में, विद्यमान अभिव्यक्ति "वी.आई.टी. विश्वविद्यालय, जयपुर अधिनियम", के स्थान पर अभिव्यक्ति "विवेकानन्द ग्लोबल विश्वविद्यालय, जयपुर अधिनियम" प्रतिस्थापित की जायेगी।
- **धारा 2.-** खण्ड (यक) के स्थान पर निम्नलिखित खण्ड प्रतिस्थापित किया जायेगा, अर्थात्:-
- "(यक) "विश्वविद्यालय" से विवेकानन्द ग्लोबल विश्वविद्यालय, जयप्र अभिप्रेत है।"।
- धारा 3.- उप-धारा (1) में, विद्यमान अभिव्यक्ति "वी.आई.टी. विश्वविद्यालय, जयपुर" के स्थान पर अभिव्यक्ति "विवेकानन्द ग्लोबल विश्वविद्यालय, जयपुर" प्रतिस्थापित की जायेगी।

प्रकाश गुप्ता, प्रम्ख शासन सचिव।

LAW (LEGISLATIVE DRAFTING) DEPARTMENT (GROUP-II)

NOTIFICATION

Jaipur, September 16, 2013

No. F. 2 (33) Vidhi/2/2013.—In pursuance of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to authorise the publication in the Rajasthan Gazette of the following translation in the English language of the V.I.T. Vishwavidyalaya,

37(4)

Jaipur (Nam Parivartan) Adhiniyam, 2013 (2013 Ka Adhiniyam Sankhyank 25):-

(Authorised English Translation) THE VIT UNIVERSITY, JAIPUR (CHANGE OF NAME) **ACT, 2013**

(Act No. 25 of 2013)

[Received the assent of the Governor on the 15th day of September, 2013]

An

Act

to change the name of the VIT University, Jaipur and to make certain amendments in the VIT University, Jaipur Act, 2012.

Be it enacted by the Rajasthan State Legislature in the Sixty-fourth Year of the Republic of India, as follows:-

- 1. Short title and commencement.- (1) This Act may be called the VIT University, Jaipur (Change of Name) Act, 2013.
- (2) It shall be deemed to have come into force on and from 7th June, 2013.
- 2. Change of name of the VIT University, Jaipur.- (1) The name of the VIT University, Jaipur incorporated under the VIT University, Jaipur Act, 2012 (Act No. 11 of 2012), hereinafter referred to as the principal Act, shall, as from the date of commencement of this Act, be "The Vivekananda Global University, Jaipur".
- (2) Any reference to the VIT University, Jaipur in any law for the time being in force or in any indenture, instrument, or other documents shall be read and construed as a reference to that University under its name as altered by this Act.
- (3) Nothing in this Act shall affect the continuity of the corporate status of the said University.
- **3. Amendment.-** (1) As from the date of commencement of this Act, the principal Act shall stand amended to the extent and in the manner specified in the schedule.

- (2) The provisions of sub-section (1) shall be without prejudice to the generality of the provisions of section 2.
- **4.** Citation of the principal Act.- The principal Act may be cited as the Vivekananda Global University, Jaipur Act, 2012.
- **5. Repeal and savings.-** (1) The VIT University, Jaipur (Change of Name) Ordinance, 2013 (Ordinance No. 8 of 2013) is hereby repealed.
- (2) Notwithstanding such repeal, all things done, actions taken or orders made under the principal Act as amended by the said Ordinance shall be deemed to have been done, taken or made under the principal Act as amended by this Act.

THE SCHEDULE

(See section 3)

Preamble.- In preamble, for the existing expression "the VIT University, Jaipur", the expression "the Vivekananda Global University, Jaipur" shall be substituted.

- **Section 1.-** In sub-section (1), for the existing expression "the VIT University, Jaipur Act", the expression "the Vivekananda Global University, Jaipur Act" shall be substituted.
- **Section 2.-** For clause (za), the following clause shall be substituted, namely:-
 - "(za) "University" means the Vivekananda Global University, Jaipur.".
- **Section 3.-** In sub-section (1), for the existing expression "the VIT University, Jaipur", the expression "the Vivekananda Global University, Jaipur" shall be substituted.

प्रकाश गुप्ता, Principal Secretary to the Government.

5 Government Central Press, Jaipur.